

MR. SPEAKER: Next Question.

SHRI BAPUSAHEB PARULEKAR:

Sir, I seek your protection. The person who was to be operated was already operated. That is on record. Then, how did this mistake occur? He has not replied to that.

MR. SPEAKER: That inquiry is taking place.

Registration of Ship Supervisors etc. in Cochin Dock Labour Board

*368. SHRI M. M. LAWRENCE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there has been long standing and persistent demand for registration in Cochin Dock Labour Board of (i) Ship Supervisors and Assistant Supervisors (ii) Stevedore Foremen and Assistant Foremen and non-DLB Stevedore labour;

(b) whether it is a fact that the Government of India have assured the concerned Union in the past that the question will be decided early;

(c) whether the Cochin Dock Labour Board has decided as early as 1973 to abolish the first two categories;

(d) whether the Cochin Dock Labour Board has further reiterated the earlier decision and prepared a scheme to decasualise all the above 3 categories by a resolution passed in December, 1979; and

(e) what is the reason for the delay in implementing the scheme?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) In November, 1979 when two unions threatened to go on strike demanding immediate acceptance of proposal for decasualisation of these workers, the federations of port and dock workers to which these unions

are affiliated, were advised to await the final decision in the matter.

(c) Cochin Dock Labour Board did not decide earlier to abolish the first two categories, but recommended their decasualisation.

(d) Yes, Sir.

(e) Government have accepted the proposal in principle. However, under Section 4 of the Dock Workers (Regulation of Employment) Act, 1948, Government is required to pre-publish the draft Scheme for public comments and action for this purpose is being processed.

SHRI M. M. LAWRENCE: This is a matter which is agitating the minds of the workers for a long time. Will the Minister take necessary action to expedite this process without any undue delay?

SHRI A. P. SHARMA: The approved scheme is now to be translated into Hindi and published for public comments as I have stated earlier. Two months time will be given for the public to send their comments and thereafter, a final decision on the scheme will be taken.

MR. SPEAKER: Next question—Shri Kusuma Krishnan Murthy—No. Next question, Shri Arjun Sethi.

Central Community Health Scheme

*370. SHRI ARJUN SETHI: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that the Central Community Health Scheme is running into difficulty;

(b) whether some State Governments are reluctant to continue it;

(c) what are the difficulties which are being experienced in implementing this scheme;

(d) if so, the names of such States and the reasons thereof; and

(e) the reaction of Central Government thereto?